

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 313/TT/2014

- Subject** : Approval of Annual Fixed Cost for the licensed transmission business of Jindal Power Limited for the financial years 2014-19 and truing up tariff of 2009-14 period.
- Date of Hearing** : 20.9.2016
- Coram** : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner** : Jindal Power Limited (JPL)
- Respondents** : Jindal Power Limited (JPL) and 27 others
- Parties present** : Shri Matrugupta Mishra, Advocate, JPL
Shri Siddharth, JPL
Shri Shivarajan, JPL

Record of Proceedings

The learned counsel for the petitioner, Jindal Power Limited, sought a short adjournment as the arguing counsel is in some personal difficulty.

2. None present on behalf of the respondents.
3. The Commission also directed the petitioner submit the following information on affidavit, with an advance copy to the respondents, by 3.10.2016:-
 - (a) Revised Auditor Certificate for the said assets as on effective date of tariff fixation if there is any change in capital cost;
 - (b) Revised tariff forms for 2009-14 tariff period for truing-up considering all aspects covered in order dated 18.12.2015 for Petition No. 135/TT/2012 as the present petition was filed prior to the issue of final tariff order in Petition No. 135/TT/2012;
 - (c) Revised tariff forms for 2014-19 tariff period;
 - (d) Details of infusion of loan and equity for transmission business if any;
 - (e) Documentary proof in support of each interest rate rest during 2009-14 period, if any;



- (f) Details of un-discharged liabilities discharged during 2009-14 tariff period duly certified by the Auditor if any; and
- (g) Details of actual expenditure incurred towards procurement of initial spares during 2009-14 duly certified by the Auditor if any.

4. The Commission further directed the parties to comply with the above directions with the specified timeframe and observed that no extension of time would be granted. The Commission directed the parties to complete their pleadings by 21.10.2016 and to list the matter to 25.10.2016

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

